

Proposals for Joint Ventures Abroad

2576. SHRI G.S. BASAVARAJU: Will the Minister of COMMERCE be pleased to state:

(a) whether there are a number of proposals for joint ventures abroad;

(b) if so, any what time the final decision will be taken;

(c) the names of countries where these joint ventures will be set up;

(d) the total number of Joint ventures operating at present; and

(e) what was the position in the regard during 1988?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI): (a) to (c). There are 22 joint venture proposals under consideration. These involve projects in Cayman Island, Malaysia, Hungary, USSR, USA, Somalia, Nepal, Australia, Singapore, Jordan & Thailand. At will not be possible to indicate the time schedule for arriving at a final decision as proposals are considered by the Committee on Joint Ventures Abroad as soon as these are ripe for consideration.

(d) There are 150 joint ventures operating as on 30.6.89.

(e) There were 152 joint ventures operating as on 31.12.88.

Sick Units Registered with BIFR

2577. SHRI DEBI GHOSAL: Will the Minister of FINANCE be pleased to state:

(a) the number of sick units registered

with the Board for Industrial and Financial Reconstruction (B.I.F.R) till date, State-wise;

(b) the number of units out of them which could be revived through B.I.F.R. State-wise;

(c) the number of units wound up, State-wise; and

(d) the number of such cases still pending for disposal, State-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) BIFR has reported that 716 references received under Section 15 of the Sick Industrial Companies (Special Provisions) Act, 1985 in respect of sick industrial companies have been registered with them as on 30.6.89. State-wise break up of the number of units registered is given in statement below.

(b) The Board has sanctioned schemes for revival of 30 sick companies as on 30.6.89. The revival schemes are under implementation.

(c) As on 30.6.89 in respect of 25 companies that Board has formed the opinion under Section 20 of the Act that it is just and equitable that the company should be wound up and has record this opinion for transmission to the concerned High Court.

(d) As on 30.6.89, in 73 cases the Board dismissed the references as not maintainable. In respect of 79 other cases, the Board has accorded approval under Section 17 (2) of the Act on being satisfied that the company concerned can make its net worth positive on its own within a reasonable time. The remaining cases are under various stages of inquiry under the Act and the BIFR Regulations.

STATEMENT

Sick units registered in 1987, 1988 & 1989 state-wise break up

Sl. No.	Name of the State	No. of Units				
		1987	1988	1989 (Upto 30.6.89)	4	5
1.	Maharashtra	65	53	15		
2.	West Bengal	40	42	13		
3.	Gujarat	34	33	11		
4.	Andhra Pradesh	30	35	9		
5.	Tamil Nadu	30	25	7		
6.	Uttar Pradesh	29	21	7		
7.	Karnataka	24	28	6		
8.	Bihar	18	11	2		
9.	Rajasthan	17	13	3		
10.	Haryana	11	11	6		

Sl. No.	Name of the State	No. of Units				
		1987	1988	1989 (Upto 30.6.89)		
	2	3	4	5	5	
11.	Punjab	11	8	—	—	—
12.	Madhya Pradesh	10	10	6	6	6
13.	Kerala	10	7	3	3	3
14.	Himachal Pradesh	3	6	3	3	3
15.	Orissa	2	6	2	2	2
16.	Assam	1	—	—	—	—
17.	Chandigarh (UT)	1	—	—	—	—
18.	Delhi (UT)	1	3	1	1	1
19.	Pondicherry (UT)	1	3	—	—	—
20.	Goa	1	2	—	—	—
		339	317	94	94	94
Total number of sick companies without reckoning their units located in different States.		317	300	99	99	99